



2026:AHC:24249-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 1672 of 2026

Ritu And 3 Others

.....Petitioner(s)

Versus

State Of Up And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Somdev Dixit
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioners, learned A.G.A. for the State and perused the record.
2. At the very outset, learned counsel for the petitioners has made a statement at the Bar that he does not want to press this writ petition and seeks to withdraw it.
3. Learned A.G.A. for the State is having no objection.
4. In view of the statement made, this writ petition is **dismissed** as withdrawn.

February 4, 2026
Zafar

(Achal Sachdev,J.) (Rajiv Gupta,J.)